

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 265/MP/2012

Subject : Miscellaneous petition for approval under Regulations 24, 111 and 113 of the CERC (Conduct of Business) Regulations, 1999 and under Section 79 © (d), (i) and (k) of the Electricity Act, 2003 for seeking direction for implementation Grid Security Expert System (GSES) on all India basis.

Date of hearing : 10.1.2013

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents : Himachal Pradesh State Electricity Board, Shimla and others

Parties present : Shri A.S.Kushwahs, PGCIL
Shri S.S.Raju, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the petition has been filed seeking approval for implementation of Grid Security System by Power Grid in all five regions and recovery of the investment as per Commission`s decision in Petition No. 68/2010.

2. After hearing of the representative of the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

3. The Commission observed that in Petition Nos. 249, 250 and 265/MP/2012, Regional Power Committees of all regions have been directed during the hearing on 8.1.2013 to discuss the issue of "Implementation of the Automatic Demand Management Scheme at the SLDC/distribution company level" as an agenda item within one month and file their decisions.

4. The Commission directed that the Regional Power Committees of all regions would also take up to issue of 'Implementation of Grid Security Expert System' as an agenda item within one month from the date of issue of this ROP and file their decisions on affidavit within one week thereafter, after serving the copies thereof on all the constituents of the respective RPC.

5. The Commission further directed the petitioner to serve copy of the petition on the respondents, if already not served. The respondents were directed to file their replies to the petition within a period of two weeks and the petitioner to file its rejoinder, if any, within two weeks thereafter.

6. The petition shall be listed for hearing on 5.3.2013.

By order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**